JOINT FAO/WHO FOOD STANDARDS PROGRAMME
FAO/WHO COORDINATING COMMITTEE FOR ASIA
Nineteenth Session
Tokyo, Japan, 3-7 November 2014
COMMENTS OF CAMBODIA

Cambodia would like to share information on food safety in Cambodia:

To conduct food safety control and management, Cambodia has the existing law on Management of Quality and Safety of Products and Services, dated on June 21, 2000, and the Inter Ministerial Prakas No.868, dated on 20 October 2010, on the Implementation and Institutional Arrangement of Food Safety based on the Farm to Table Approach. The Prakas mentioned the role and responsibility of involved six ministries namely: Ministry of Agriculture, Forestry and Fishery, Ministry of Industry and Handicraft, Ministry of Commerce, Ministry of Health, Ministry of Tourism and Ministry of Economy and Finance.

The draft of the National Food Safety Policy led by the Ministry of Health to be sent to Council of Ministers at the end of 2014.

The Cambodia National Codex Committee (CNCC) was established in 2000, and composed of four subcommittees which respectively led by Ministry of Commerce, Ministry of Agriculture, Forestry, and Fishery, Ministry of Industry and Handicraft, and Ministry of Health. The CNCC plan to draft the Food Safety Law for the period of 2014-2015, to be supported the technical and financial resources by FAO.

During its 2nd mandate, 2011-2013, the CNCC had adopted from General Standards for Food Additives: 195 national standards for food additives.

As the result of the workshop, participated by officers of the relevant ministries, supported by WHO at the end of 2013, the Ministry of Health will conduct food borne disease surveillance in December 2014.

Cambodia also has Sub-Decree No.133 dated on November 28, 2005, on Marketing of Infant Formula and Young Child Products.